

2.5.2014

O.A. No. 509/2012

Hon'ble Sri Navneet Kumar, Member (J)App: Sri Raj Kumar for Sri S.K. Upadhyaya prays for an adjournment
List this case on 23.5.2014.U.P. Govt.
Member (J)OR
pleading
complete

HLS/-

23-5-14LAWYERS ABSTAINED FROM JUDG.
WORK LIST ON 23.5.14
S. O. O.BM
22/5/14ORO.A. No. 509/2012

O.A. No. 509/2014

Amendment
application has
been filed by
applicant counsel.BM
23/5/14

28.05.2014

O.A. No. 509/12

Hon'ble Shri Navneet Kumar, Member (J)OR
Counsel
Counsel
23-5-14
Prashansha
29-5-14

Ms. Prashansha Singh holding brief for Shri S. K. Upadhyaya, learned counsel appearing on behalf of the applicant submitted at bar that after filing of the O.A. the respondents have taken a decision on the applicant's representation and rejected the claim of the applicant for grant of compassionate appointment by means of an order dated 15.3.2014. As such, it is submitted that the liberty may be granted to the applicant to challenge the same by means of afresh O.A. Shri D. B. Singh, holding brief for Shri R. Mishra, is present on behalf of the respondents is present and has no objection to this effect.

Under such a circumstances, O.A. is dismissed as not pressed with liberty to file afresh. subject to limitation. No order as to costs.

U.P. Govt.
Member (J)

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